

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Azruddin @ Azhar
FIR no. 93/2020
PS New Ashok Nagar

10.11.2020

An application for releasing the accused on personal bond received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br./East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

Sh. Raman Chatwal, Id. LAC for the applicant.

Heard.

The application does not bear the signatures of any person. It is in the format of Word document.

Hence, this application is not maintainable and is hereby disposed of as dismissed.

Copy of this order be uploaded on server.

Record be tagged with the main file.

**DINESH
KUMAR**

Digitally signed by
DINESH KUMAR
Date: 2020.11.10
14:00:29 +05'30'

**(DINESH KUMAR)
ACMM (EAST)/KKD/10.11.2020**

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Rahul @ Chuha
FIR no. 248/2020
PS New Ashok Nagar

10.11.2020

An application for release of vehicle on superdari received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br./East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.


None for the applicant despite several pass-overs.

On previous dates also, none had appeared on behalf of the applicant. It appears that applicant is not interested in pursuing this application.

The application is therefore, dismissed in default for non-prosecution.

Proceedings be tagged with the main challan as and when filed.

**DINESH
KUMAR**

 Digitally signed by
DINESH KUMAR
Date: 2020.11.10
14:00:45 +05'30'

**(DINESH KUMAR)
ACMM (EAST)/KKD/10.11.2020**

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Unknown
FIR no. 29185/2020
PS Preet Vihar

10.11.2020

An application u/s 451/457 Cr.P.C for release of vehicle no. DL-7S-CG-0761 to the AR of Shriram General Insurance Company with permission to sell the vehicle, received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

Sh. Anil Payal, Id. Counsel for the applicant Insurance company.

HC Manoj from PS Preet Vihar.

Report is received from the IO.

It is mentioned in the report that the registered owner of the vehicle has already received the Insurance money from the Insurance company and he does not have any objection, if the vehicle is released to the Insurance Company.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said vehicle be released to the applicant Insurance Company.

The SHO/IO is directed to prepare a proper panchnama and to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

Application disposed of accordingly.

Copy of this order be sent to the Id. Counsel for the applicant on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

**DINESH
KUMAR**

Digitally signed by
DINESH KUMAR
Date: 2020.11.10
14:01:25 +05'30'

(DINESH KUMAR)
ACMM (EAST)/KKD/10.11.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Unknown
FIR no. 035544/2017
PS New Ashok Nagar

10.11.2020

An application u/s 451/457 Cr.P.C for release of vehicle no. DL-11SK-2256 to the AR of ICICI General Insurance Company Ltd. with permission to sell the vehicle, received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

Sh. Anil Payal, Id. Counsel for the applicant Insurance company.

HC R.B. Tomar from PS Preet Vihar.

Report is received from the IO.

It is mentioned in the report that the registered owner of the vehicle has already received the Insurance money from the Insurance company and he does not have any objection, if the vehicle is released to the Insurance Company.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said vehicle be released to the applicant Insurance Company.

The SHO/IO is directed to prepare a proper panchnama and to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

Application disposed of accordingly.

Copy of this order be sent to the Id. Counsel for the applicant on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

DINESH Digitally signed by
KUMAR DINESH KUMAR
Date: 2020.11.10 14:01:06 +05'30' **(DINESH KUMAR)**
ACMM (EAST)/KKD/10.11.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Not Known
FIR no. 042167/2019
PS New Ashok Nagar

10.11.2020

An application for release of vehicle no. DL-7S-BS-4699 on superdari received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

None for the applicant despite several pass-overs.

On previous dates also, none had appeared on behalf of the applicant. It appears that applicant is not interested in pursuing this application.

The application is therefore, dismissed in default for non-prosecution.

Proceedings be tagged with the main challan as and when filed.

DINESH KUMAR Digitally signed by **(DINESH KUMAR)**
DINESH KUMAR **ACMM (EAST)/KKD/10.11.2020**
Date: 2020.11.10
14:01:43 +05'30'